

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7739/2008

(From the judgement and order dated 02/01/2008 in CRLMC No. 2639/2006 of the HIGH COURT OF DELHI AT NEW DELHI)

STATE OF NCT OF DELHI

Petitioner(s)

VERSUS

RAJIV KHURANA

Respondent(s)

(With appln(s) for c/delay in filing SLP and stay and office report) (FOR FINAL DISPOSAL)

Date: 09/02/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

For Petitioner(s) Mr. P.P. Malhotra,ASG  
Mr. T.S. Doabia,Sr.Adv.  
Ms. Rachna Srivastava,Adv.  
Ms. Sadhana Sandhu,Adv.  
Mr. M.D. Doabia,Adv.  
Mr. D.S. Mahra,Adv.

For Respondent(s) Mr. Siddharth Luthra,Sr.Adv.  
Ms. Mti Sharma,Adv.  
Mr. Kalyan Roy,Adv.  
Mr. Anurag,Adv.  
Mr. Ashwani Kumar,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard the learned Additional Solicitor General and learned senior counsel appearing on behalf of the respondent at length.

Delay condoned.

Hearing concluded. Judgment reserved.

Written submissions may be filed by the parties within one week.

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER